

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
LOK SABHA
STARRED QUESTION NO-523
ANSWERED ON 01.04.2026

STATUS OF CHUTKA NUCLEAR POWER PLANT

*523. SHRI KARTI P CHIDAMBARAM

Will the PRIME MINISTER be pleased to state:-

- (a) the list of financiers for the Chutka Nuclear Power Project in Madhya Pradesh including Indian banks, financial institutions, multilateral lenders and budgetary support, project-wise;
- (b) the total area of land required for the project, the area notified and the area acquired as of date, category-wise including private, forest and Government land;
- (c) the total compensation assessed and disbursed to the affected landholders, the number of beneficiaries paid and the amount pending along with the present status of rehabilitation and resettlement measures as of date; and
- (d) whether any community consent or Forest Rights Act compliance was recorded prior to the diversion of forestland for the project and if so, the details thereof along with the number of cases where such compliance remains pending?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS
AND PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a) to (d): A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) IN RESPECT OF
LOK SABHA STARRED QUESTION NO. 523 FOR REPLY ON 01.04.2026
REGARDING STATUS OF CHUTKA NUCLEAR POWER PLANT ASKED BY SHRI
KARTI P CHIDAMBARAM**

- (a) The 2X700 MW Chutka project in Mandla district of Madhya Pradesh was accorded administrative approval and financial sanction by the Government at a cost of Rs. 21000 crore with a debt to equity ratio of 70:30, with the equity to be provided by the Government through budgetary support. The project is being implemented by NPCIL. Debt is raised by NPCIL from multiple sources from time to time for its funding needs (including for Chutka project). Thus there is no project specific list of debt financiers for Chutka project.
- (b) The required land for the project of 708.19 Ha comprising of 640.49 Ha for the plant site and 67.70 Ha for the township has been acquired for the project. The 708.19 Ha comprises of 287.21 Ha of Private land, 41.49 Ha of Government land, 260.03 Ha of Narmada Valley Development Authority (NVDA) land and 119.46 Ha of Forest land.
- (c) An R&R package for 330 Project Displaced Persons was announced by the state government comprising of cost of land award of Rs.40.75 crore, R&R award of Rs. 21.71 crore and R&R colony at a cost of Rs. 70 crore. NPCIL deposited the award amount with state authorities as per the award, which was disbursed to the PAPs by the state authorities. R&R colony for 330 families was constructed as prescribed in the R&R package award and has been ready for occupation since 2022.
- However, the PDPs had refused to shift to the R&R colony. To resolve the issue, the Department is in continuous touch with the State Government and a State level steering committee comprising of senior officials of the state government and NPCIL has been constituted. The steering committee recommended additional compensation of towards land acquisition and R&R and others things totaling to Rs. 196.43 crore, which was approved by NPCIL Board. As per demands received so far, an amount of Rs. 117.65 crore of the Rs. 196.43 crore has been deposited with the district administration.
- (d) Yes. Gramsabha meetings were duly organized on 16.03.2012 in Patha, Tatighat and Chutka and on 17.03.2012 in Manegaon and Kunda in accordance with the PESA Act. In those meetings, the applications were submitted and also support was extended for implementation of the project. It was only after the gramsabha meetings that the State Government had moved on to the land acquisition proceedings.
